BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

Original Application No. 30 of 2021 (SZ)

Dharmesh Shah .....Applicants

Versus

Union of India & Ors ..... Respondents

INDEX

S.NO.	PARTICULARS	PAGES
1.	REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT No. 3 (CENTRAL ELECTRICITY AUTHORITY)	1-5
2.	Annexure -R 1	6-15
3.	VAKALATNAMA	16-16

FILED BY:

Date :21.06.2021

New Delhi

A.R. Shaktivel
Advocate for the Respondent No.3
Central Govt. Counsel
Hon'ble NGT, Chennai

Scanned By Scanner Go

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI

Original Application No. 30 of 2021 (SZ)

Dharmesh Shah .....Applicants

Versus

Union of India & Ors ..... Respondents

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3
(CENTRAL ELECTRICITY AUTHORITY)

I, Satyendra Kumar Dotan S/o Radhey Shyam aged about 38 , do hereby solemnly affirm and sincerely state as follows:

1. I am working as Deputy Director in Central Electricity Authority, Ministry of Power, Sewa Bhawan, R.K. Puram, New Delhi and I am fully conversant with the facts based on the records and I am also authorised to file this reply affidavit on behalf of the Respondent No. 3.

2. I have read and understood the Original Application and am filing this Affidavit as reply thereto.

ATTESTED
BHIM SINGH KHORA
NOTARY GOVT OF INDIA
21 JUN 2021

सत्येंद्र कुमार दोतान
Satyendra Kumar Dotan
उप निदेशक/Deputy Director
केन्द्रीय विद्युत प्राधिकरण/C.E.A.
विद्युत मंत्रालय/Ministry of Power
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi-66

NOTARY
Regd. No. 337
DELHI
GOVT. OF INDIA

Scanned By Scanner Go

3. It is submitted that the contents of the Original Application that have neither been specifically admitted hereunder nor are a matter of record are denied.

4. That the deponent craves liberty to raise any further submissions or file additional affidavits if need arises during the course of arguments.

5. **PRELIMINARY SUBMISSION**:

It is humbly submitted before the Hon'ble Tribunal:

(i) that the petitioners through this petition have raised concerns related to adverse environmental impacts likely to be caused during the process of decommissioning of thermal power generating units of Thermal Power Station-I (TPS-I) located in Neyveli, Tamil Nadu owned and operated by the Respondent No. 4, i.e. NLC India Limited.

(ii) that setting up of a power plant does not require any licence. The decision for retirement/ decommissioning/ shut down of the power generating units has to be taken by the Generating Utility itself based on their own techno-economic and environmental considerations.

ATTESTED

BHIM SINGH JAKHAR
NOTARY GOVT OF INDIA

21 JUN 2021

सत्येंद्र कुमार डोलन
Satyendra Kumar Dolan
उप निदेशक/Deputy Director
केन्द्रीय विद्युत प्राधिकरण/C.E.A.
विद्युत मंत्रालय/Ministry of Power
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi-66

NOTARY
Regd. No. 337
DELHI
GOVT. OF INDIA

Scanned By Scanner Go

(iii) that the Board of Directors of NLC India Limited has accorded approval to phase out Neyveli TPS-I from March, 2020 to September, 2020. Accordingly, NLC India Limited has requested the Central Electricity Authority (CEA) i.e. the answering respondent for decommissioning of the capacity of Unit No. 1 as on 31.03.2020, Unit 2 as on 20.06.2020, Unit 3 as on 22.07.2020, Unit 4 as on 23.06.2020, Unit 5 as on 28.09.2020, Unit 6 as on 30.09.2020, Unit 8 as on 06.06.2020 and Unit 9 as on 31.03.2020 respectively. Based on their decision, the capacity of the said units was deleted from the database of All India Installed Capacity of CEA records and same was informed to NLC India Limited. The copies of such letters sent to NLC India Limited for deleting the capacity of these units from the database of All India Installed Capacity of CEA are attached at **Annexure-R1.**

NOTARY Regd. No. 337 GOVT. OF INDIA

6. **Para-Wise Comments to the Petition**

6.1 That the contents of **Paras 1 to 3** are either submissions which are not pertaining to the answering respondent or facts of matter and thus need no reply.

ATTESTED BHIM SINGH INDORA NOTARY GOVT OF INDIA 21 JUN 2021

6.2 For the contents of **Paras 4 to 6,** it is submitted that submission at 5 (iii) of preliminary submissions has already been made and thus not repeated herein. However, in this regard, it is further submitted that apart from various functions

सत्येंद्र कुमार डोडाल Satyendra Kumar Dotan उप निदेशक/Deputy Director केन्द्रीय विद्युत प्राधिकरण/C.E.A. विद्युत मंत्रालय/Ministry of Power भारत सरकार/Govt. of India

Scanned By Scanner Go

and responsibilities assigned to CEA, the role of CEA on the decommissioning of a power plant is limited to deletion of the installed capacity from All India Capacity database based on the decision conveyed by the Generating Utility in this regard.

6.3 That the contents of **Paras 7 to 19** are either submissions which are not pertaining to the answering respondent or facts of matter and thus need no reply.

6.4 : Reply of Grounds:

That the contents of **Paras A to G** are the submissions which are not pertaining to the answering respondent and thus need no reply.

7. **Prayer of the answering respondent**

In view of the submissions made above, the Hon'ble Tribunal may decide the matter as deem fit and render justice in the public interest.

NOTARY Regd. No. 397 Delhi GOVT. OF INDIA

DEPONENT

सत्येंद्र कुमार दोतान
Satyendra Kumar Dotan
उप निदेशक/Deputy Director
केन्द्रीय विद्युत प्राधिकरण/C.E.A.
विद्युत मंत्रालय/Ministry of Power
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi-66

ATTESTED
BHIM SINGH INDORA
NOTARY GOVT OF INDIA
21 JUN 2021

VERIFICATION

I, the above named deponent do here by state that the facts stated above are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

सत्येंद्र कुमार दोतान
Satyendra Kumar Dotan
उप निदेशक/Deputy Director
केन्द्रीय विद्युत प्राधिकरण/C.E.A.
विद्युत मंत्रालय/Ministry of Power
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi-66

Scanned By Scanner Go

Verified at New Delhi on this 21st day of June, 2021.

DEPONENT
सत्येंद्र कुमार दोतान
Satyendra Kumar Dotan
उप निदेशक/Deputy Director
केन्द्रीय विद्युत प्राधिकरण/C.E.A.
विद्युत मंत्रालय/Ministry of Power
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi-66

NOTARY Regn. No. 337 GOVT. OF INDIA

ATTESTED

BHIM SINGH JALORA
NOTARY GOVT OF INDIA

21 JUN 2021

ENTERED AT SL No. 8311 OF 2021

Scanned By Scanner Go

ANNEXURE-XI

6

भारतसरकार
Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी .डी.एम .प्रभाग
Power Data Management Division

सेवा में,

चीफजनरल मैनेजर,
नेवेली थर्मल पावर स्टेशन- I,
एनएलसी इंडिया लिमिटेड,
नेवेली- 607807, तमिलनाडु

विषय:- एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की यूनिट सं. 1 व 9 (50 मेगावाट +100 मेगावाट) को रिटायर करने के संबंध में।

महोदय,

चीफजनरल मैनेजर, नेवेली TPS-I से एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 1 और 9 (50MW + 100MW) के रिटायरमेंट के सम्बन्ध में प्राप्त पत्र सं. TPS-I/P&T/Decom/151/ 2020 दिनांक 02.04.2020 की ओर सन्दर्भ आमंत्रित है। एनएलसी इंडिया लिमिटेड द्वारा प्रस्तुत विवरण केंद्रीय विद्युत प्राधिकरण द्वारा देखलिए गए हैं।

27.02.2020 को आयोजित 498वीं बोर्ड की बैठक के मिनट्स से यह देखा गया है कि NLC इंडिया लिमिटेड के निदेशक मंडल ने न्यू नेवेली थर्मल पॉवर स्टेशन की इकाई सं. 2 के सितंबर, 2020 तक स्थिरीकरण को ध्यान में रखते हुए नेवेली TPS-I को मार्च, 2020 से सितंबर, 2020 तक चरणबद्ध तरीके से हटाने की मंजूरी दे दी है। NLC India Limited ने phase out plan के अनुसार नेवेली TPS-I की इकाई सं.1 और 9 (50MW + 100MW) को दिनांक 31.03.2020 को सेवा निवृत्त कर दिया है।

नेवेली थर्मल पावर स्टेशन- I की इकाईसं.1 और 9 (50MW + 100MW) को सेवानिवृत्त करने का निर्णय तकनीकी-आर्थिक और पर्यावरणीय कारणों के आधार पर NLC India Limited द्वारा लिया गया है। उनके निर्णय के आधार पर, इन इकाइयों की क्षमता को 31.03.2020 से प्रभावी अखिल भारतीय स्थापित क्षमता के डेटाबेस से हटा दिया जा रहा है।

भवदीय,

5/4/2020

(पी.जी. कुरील)
सचिव, के.वि.प्रा.

प्रति निम्नलिखित को सूचनार्थ :-

1. पी.पी.एस., सचिव (विद्युत), विद्युत मंत्रालय
2. अध्यक्ष, के.वि.प्रा. के वरिष्ट सहायक
3. के.वि.प्रा. के सभी अपिनस्थ कार्यालयों के प्रधान
4. के.वि.प्रा. के सभी मुख्य अभियंता
5. सदस्य (योजना/ जल विद्युत/ तापीय/ आ.एवं वा. / जी.ओ.एंड डी./ पी.एस.), के.वि.प्रा.
6. आई.टी.प्रभाग, के.वि.प्रा. को के.वि.प्रा की वेबसाइट पर अपलोड करने के लिए

Scanned By Scanner Go

7

Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी .डी.एम .प्रभाग
Power Data Management Division

To,

Chief General Manager,
Neyveli Thermal Power Station-I,
NLC India Limited,
Neyveli- 607807
Tamil Nadu

Subject: Retirement of Unit No. 1 & 9 (50MW+ 100MW)of Neyveli Thermal Power Station-I -NLC India Limited- regarding.

Sir,

Reference is invited to letter No. TPS-I/P&T/Decom/151/ 2020 dated 02.04.2020 from Chief General Manager, Neyveli TPS-I regarding Retirement of Neyveli Thermal Power Station-I Unit No. 1 & 9 (50MW+ 100MW) of NLC India Limited.The details furnished by NLC India Limited have been seen by the Central Electricity Authority.

It is seen from extract of minutes of meeting of 498th Board meeting held on 27.02.2020 that Board of Directors of NLC India Limited has accorded approval to phase out Neyveli TPS-I from March, 2020 to September, 2020 considering the stabilization of Unit 2 of New Neyveli Thermal Power Station by September, 2020. The capacity of Unit No. 1 (50 MW) and Unit-9 (100 MW) was decommissioned on 31.03.2020 by NLC India Limited according to their phase out plan.

The decision to decommission Unit No.1 &9 (50MW +100 MW) of Neyveli Thermal Power Station has been taken by NLC India Limited based on techno-economic & environmental reasons. Based on their decision, the capacity of these units is being deleted from the database of All India Installed Capacity with effect from 31.03.2020.

Yours faithfully

3/4/2020

(P.C.Kureel)
Secretary, CEA

Copy for information to:

1. PPS, Secretary, MoP
2. SA to Chairperson, CEA
3. All Chief Engineers of CEA
4. All Heads of Subordinate offices, CEA
5. SA to Member (Planning/Hydro/ Thermal/ E&C/ GO&D/PS), CEA
6. IT Division, CEA for uploading on CEA website

Scanned By Scanner Go

File No.CEA-PL-14-38/1/2019-PDM Division

सत्यमेव जयते
भारतसरकार
Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी .डी.एम .प्रभाग
Power Data Management Division

To,

General Manager,
Neyveli Thermal Power Station-I,
NLC India Limited,
Neyveli- 607807
Tamil Nadu

Subject: Retirement of Unit No. 2, 4 & 8 (2*50MW+ 100MW) of Neyveli Thermal Power Station-I, NLC India Limited- regarding.

Ref: 1. letter No. TPS-I/P&T/Decom/180/2020 dated 27.06.2020 from General Manager, Neyveli TPS-I, NLC India Limited
2. letter No. TPS-I/P&T/Decom/185/2020 dated 29.06.2020 from General Manager, Neyveli TPS-I, NLC India Limited

Sir,

Reference is invited to above mentioned letters received from General Manager, Neyveli TPS-I regarding retirement of Neyveli TPS-I Unit No. 2, 4 & 8 (2*50MW+ 100MW) of NLC India Limited. The details furnished by NLC India Limited have been seen by the Central Electricity Authority.

It is seen from extract of minutes of meeting of 498th Board meeting held on 27.02.2020 and 500th Board of Directors meeting held on 23.06.2020 that Board of Directors of NLC India Limited has accorded approval to phase out Neyveli TPS-I from March, 2020 to September, 2020. The capacity of Unit No. 2, 4 (2*50 MW) and Unit-8 (100 MW) was **decommissioned** on 20.06.2020, 23.06.2020 and 06.06.2020 respectively by NLC India Limited.

The decision to decommission Unit No.2, 4 &8 (2*50MW +100 MW) of Neyveli Thermal Power Station has been taken by NLC India Limited based on techno-economic & environmental reasons. Based on their decision, the capacity of these units is being removed from the database of All India Installed Capacity.

Yours faithfully

(P.C.Kureel)
Secretary, CEA

Copy for information to:

1. PPS, Secretary, MoP
2. SA to Chairperson, CEA
3. All Chief Engineers of CEA
4. All Heads of Subordinate offices, CEA
5. SA to Member (Planning/Hydro/ Thermal/ E&C/ GO&D/PS), CEA
6. IT Division, CEA for uploading on CEA website

Scanned By Scanner Go

File No.CEA-PL-14-38/1/2019-PDM Division

150 YEARS OF CELEBRATING THE MAHATMA

सत्यमेव जयते
भारतसरकार
Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी .डी.एम .प्रभाग
Power Data Management Division

सेवा में,

जनरल मैनेजर,
नेवेली थर्मल पावर स्टेशन- I,
एनएलसी इंडिया लिमिटेड,
नेवेली- 607807, तमिलनाडु

विषय:- एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की यूनिट सं. 2, 4 व 8 (2*50 मेगावाट +100 मेगावाट) को रिटायर करने के संबंध में |

संदर्भ: 1. letter No. TPS-I/P&T/Decom/180/2020 dated 27.06.2020 from General Manager, Neyveli TPS-I, NLC India Limited
2. letter No. TPS-I/P&T/Decom/185/2020 dated 29.06.2020 from General Manager, Neyveli TPS-I, NLC India Limited

महोदय,

जनरल मैनेजर, नेवेली TPS-I, एनएलसी इंडिया लिमिटेड से नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 2, 4 और 8 (2•50MW + 100MW) के रिटायरमेंट के सम्बन्ध में प्राप्त उपर्युक्त पत्रों की ओर सन्दर्भ आमंत्रित किया गया है| एनएलसी इंडिया लिमिटेड द्वारा प्रस्तुत विवरण केंद्रीय विद्युत प्राधिकरण द्वारा देख लिए गए हैं।

27.02.2020 को आयोजित 498वीं बोर्ड की बैठक के मिनट्स एवं 23.06.2020 को आयोजित 500वीं बोर्ड की बैठक के मिनट्स से यह देखा गया है कि NLC इंडिया लिमिटेड के निदेशक मंडल ने नेवेली TPS-I को मार्च, 2020 से सितंबर, 2020 तक चरणबद्ध तरीके से हटाने की मंजूरी दे दी है। NLC इंडिया लिमिटेड द्वारा इकाई सं. 2, 4 (2•50 मेगावाट) एवं 8 (100 मेगावाट) को क्रमशः दिनांक 20.06.2020, 23.06.2020 और 06.06.2020 को डीकमीशन कर दिया गया है|

नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 2, 4 (2•50 मेगावाट) एवं 8 (100 मेगावाट) को सेवानिवृत करने का निर्णय तकनीकी-आर्थिक और पर्यावरणीय कारणों के आधार पर NLC India Limited द्वारा लिया गया है। उनके निर्णय के आधार पर, इन इकाइयों की क्षमता को अखिल भारतीय स्थापित क्षमता के डेटाबेस से हटाया जा रहा है।

भवदीय,
Sd/-
(पी.सी. कुरील)
सचिव, के.वि.प्रा.

प्रति निम्लिखित को सूचनार्थ :-

1. पी.पी.एस., सचिव (विद्युत), विद्युत मंत्रालय
2. अध्यक्ष, के.वि.प्रा. के वरिष्ट सहायक
3. के.वि.प्रा. के सभी अधिनस्थ कार्यालयों के प्रधान
4. के.वि.प्रा. के सभी मुख्य अभियंता
5. सदस्य (योजना/ जल विद्युत/ तापीय/ आ.एवं वा. / जी.ओ.एंड डी./ पी.एस.), के.वि.प्रा.
6. आई.टी.प्रभाग, के.वि.प्रा. को के.वि.प्रा की वेबसाइट पर अपलोड करने के लिए

Satyam

Scanned By Scanner Go

File No.CEA-PL-14-38/1/2019-PDM Division

सत्यमेव जयते
भारत सरकार
Government of India
विद्युत मंत्रालय
Ministry of Power
केंद्रीय विद्युत प्राधिकरण
Central Electricity Authority
पी .डी. एम .प्रभाग
Power Data Management Division

To,

General Manager,
Neyveli Thermal Power Station-I,
NLC India Limited,
Neyveli- 607807
Tamil Nadu

Subject: Retirement of Unit No. 3 of 50 MW of Neyveli Thermal Power Station-I, NLC India Limited- regarding.

Ref: Letter No. TPS-I/P&T/Decomm/201/2020 dated 24.07.2020 from General Manager, Neyveli TPS-I, NLC India Limited.

Sir,

Reference is invited to above mentioned letter received from General Manager, Neyveli TPS-I regarding retirement of Neyveli TPS-I Unit No. 3 of 50MW capacity of NLC India Limited. The details furnished by NLC India Limited have been seen by the Central Electricity Authority.

It is seen from extract of minutes of meeting of 498th Board meeting held on 27.02.2020 that Board of Directors of NLC India Limited has accorded approval to phase out of Neyveli TPS-I from March, 2020 to September, 2020. The capacity of Unit No. 3 of 50 MW was **decommissioned** on 22.07.2020 by NLC India Limited.

The decision to decommission Unit No.3 of 50 MW capacity of Neyveli Thermal Power Station has been taken by NLC India Limited based on techno-economic & environmental reasons. Based on their decision, the capacity of this unit is being removed from the database of All India Installed Capacity.

Yours faithfully

Sd/-
(P.C.Kureel)
Secretary, CEA

Copy for information to:

1. PPS, Secretary, MoP
2. SA to Chairperson, CEA
3. All Chief Engineers of CEA
4. All Heads of Subordinate offices, CEA
5. SA to Member (Planning/Hydro/ Thermal/ E&C/ GO&D/PS), CEA
6. IT Division, CEA for uploading on CEA website

Scanned By Scanner Go

File No.CEA-PL-14-38/1/2019-PDM Division

सत्यमेव जयते
भारत सरकार
Government of India
विद्युत मंत्रालय
Ministry of Power
केंद्रीय विद्युत प्राधिकरण
Central Electricity Authority
पी .डी. एम .प्रभाग
Power Data Management Division

सेवा में,

जनरल मैनेजर,
नेवेली थर्मल पावर स्टेशन- I,
एनएलसी इंडिया लिमिटेड,
नेवेली- 607807, तमिलनाडु

विषय:- एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की यूनिट सं. 3 की 50 मेगावाट क्षमता को रिटायर करने के संबंध में।

संदर्भ: Letter No. TPS-I/P&T/Decomm/201/2020 dated 24.07.2020 from General Manager, Neyveli TPS-I, NLC India Limited.

महोदय,

जनरल मैनेजर, नेवेली TPS-I, एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 3 की 50 मेगावाट क्षमता को रिटायरमेंट के सम्बन्ध में प्राप्त उपर्युक्त पत्र की ओर संदर्भ आमंत्रित किया गया है। एनएलसी इंडिया लिमिटेड द्वारा प्रस्तुत विवरण केंद्रीय विद्युत प्राधिकरण द्वारा देख लिए गए हैं।

27.02.2020 को आयोजित 498वीं बोर्ड की बैठक के मिनट्स से यह देखा गया है कि NLC इंडिया लिमिटेड के निदेशक मंडल ने नेवेली TPS-I को मार्च, 2020 से सितंबर, 2020 तक चरणबद्ध तरीके से हटाने की मंजूरी दे दी है। एनएलसी इंडिया लिमिटेड द्वारा इकाई सं. 3 की 50 मेगावाट क्षमता को दिनांक 22.07.2020 को डीकमीशन कर दिया गया है।

नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 3 की 50 मेगावाट क्षमता को सेवानिवृत करने का निर्णय तकनीकी-आर्थिक और पर्यावरणीय कारणों के आधार पर NLC India Limited द्वारा लिया गया है। उनके निर्णय के आधार पर, इस इकाई की क्षमता को अखिल भारतीय स्थापित क्षमता के डेटाबेस से हटाया जा रहा है।

भवदीय,

Digitally signed by P. C. KUREEL
Date: 2020.07.30 12:20:01 IST

(पी.सी. कुरील)
सचिव, के.वि.प्रा.

प्रति निम्लिखित को सूचनार्थ :-

1. पी.पी.एस., सचिव (विद्युत), विद्युत मंत्रालय
2. अध्यक्ष, के.वि.प्रा. के वरिष्ट सहायक
3. के.वि.प्रा. के सभी अधिनस्थ कार्यालयों के प्रधान
4. के.वि.प्रा. के सभी मुख्य अभियंता
5. सदस्य (योजना/ जल विद्युत/ तापीय/ आ.एवं वा. / जी.ओ.एंड डी./ पी.एस.), के.वि.प्रा.
6. आई.टी.प्रभाग, के.वि.प्रा. को के.वि.प्रा की वैबसाइट पर अपलोड करने के लिए

Scanned By Scanner Go

File No.CEA-PL-14-38/1/2019-PDM Division

भारतसरकार
Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी. डी.एम. प्रभाग
Power Data Management Division

To,

General Manager,
Neyveli Thermal Power Station-I,
NLC India Limited,
Neyveli- 607807
Tamil Nadu

Subject: Retirement of Unit No. 5 of 50 MW of Neyveli Thermal Power Station-I, NLC India Limited- regarding.

Ref: Letter No. TPS-I/P&T/Decomm/224/2020 dated 29.09.2020 from General Manager, Neyveli TPS-I, NLC India Limited.

Sir,

Reference is invited to above mentioned letter received from General Manager, Neyveli TPS-I regarding retirement of Neyveli TPS-I Unit No. 5 of 50MW capacity of NLC India Limited. The details furnished by NLC India Limited have been seen by the Central Electricity Authority.

It is seen from extract of minutes of meeting of 498th Board meeting held on 27.02.2020 that Board of Directors of NLC India Limited has accorded approval to phase out Neyveli TPS-I from March, 2020 to September, 2020. Accordingly, the capacity of Unit No. 5 of 50 MW was **decommissioned** on 28.09.2020 by NLC India Limited.

The decision to decommission Unit No.5 of 50 MW capacity of Neyveli Thermal Power Station has been taken by NLC India Limited based on techno-economic & environmental reasons. Based on their decision, the capacity of the unit is being removed from the database of All India Installed Capacity with effect from 28.09.2020

Yours faithfully

Sd/-
(P.C.Kureel)
Secretary, CEA

Copy for information to:

1. PPS, Secretary, MoP
2. SA to Chairperson, CEA
3. All Chief Engineers of CEA
4. All Heads of Subordinate offices, CEA
5. SA to Member (Planning/Hydro/ Thermal/ E&C/ GO&D/PS), CEA
6. IT Division, CEA for uploading on CEA website

Scanned By Scanner Go

File No.CEA-PL-14-38/1/2019-PDM Division

150 YEARS OF CELEBRATING THE MAHATMA

भारतसरकार
Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी. डी.एम. प्रभाग
Power Data Management Division

सेवा में,

जनरल मैनेजर,
नेवेली थर्मल पावर स्टेशन- I,
एनएलसी इंडिया लिमिटेड,
नेवेली- 607807, तमिलनाडु

विषय:- एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की यूनिट सं. 5 की 50 मेगावाट क्षमता को रिटायर करने के संबंध में |

संदर्भ: Letter No. TPS-I/P&T/Decomm/224/2020 dated 29.09.2020 from General Manager, Neyveli TPS-I, NLC India Limited.

महोदय,

जनरल मैनेजर, नेवेली TPS-I, एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 5 की 50 मेगावाट क्षमता को रिटायरमेंट के सम्बन्ध में प्राप्त उपर्युक्त पत्र की ओर संदर्भ आमंत्रित किया गया है। एनएलसी इंडिया लिमिटेड द्वारा प्रस्तुत विवरण केंद्रीय विद्युत प्राधिकरण द्वारा देख लिए गए हैं।

27.02.2020 को आयोजित 498 वीं बोर्ड की बैठक के मिनट्स से यह देखा गया है कि NLC इंडिया लिमिटेड के निदेशक मंडल ने नेवेली TPS-I को मार्च, 2020 से सितंबर, 2020 तक चरणबद्ध तरीके से हटाने की मंजूरी दे दी है। तदनुसार, एनएलसी इंडिया लिमिटेड द्वारा इकाई सं. 5 की 50 मेगावाट क्षमता को दिनांक 28.09.2020 को डीकमीशन कर दिया गया है|

नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 5 की 50 मेगावाट क्षमता को सेवानिवृत्त करने का निर्णय तकनीकी-आर्थिक और पर्यावरणीय कारणों के आधार पर NLC India Limited द्वारा लिया गया है। उनके निर्णय के आधार पर, इस इकाई की क्षमता को 28.09.2020 से प्रभावी अखिल भारतीय स्थापित क्षमता के डेटाबेस से हटाया जा रहा है।

भवदीय,

Digitally signed by P. C. KUREEL
Date: 2020.10.06 17:25:06 IST

(पी.सी. कुरील)
सचिव, के.वि.प्रा.

प्रति निम्नलिखित को सूचनार्थ :-

1. पी.पी.एस., सचिव (विद्युत), विद्युत मंत्रालय
2. अध्यक्ष, के.वि.प्रा. के वरिष्ट सहायक
3. के.वि.प्रा. के सभी अधिनस्थ कार्यालयों के प्रधान
4. के.वि.प्रा. के सभी मुख्य अभियंता
5. सदस्य (योजना/ जल विद्युत/ तापीय/ आ.एवं वा. / जी.ओ.एंड डी./ पी.एस.), के.वि.प्रा.
6. आई.टी.प्रभाग, के.वि.प्रा. को के.वि.प्रा की वेबसाइट पर अपलोड करने के लिए

Scanned By Scanner Go

File No.CEA-PL-14-38/1/2019-PDM Division

भारतसरकार
Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी. डी.एम. प्रभाग
Power Data Management Division

To,

General Manager,
Neyveli Thermal Power Station-I,
NLC India Limited,
Neyveli- 607807
Tamil Nadu

Subject: Retirement of Unit No. 6 of 50 MW of Neyveli Thermal Power Station-I, NLC India Limited- regarding.

Ref: Letter No. TPS-I/P&T/Decomm/230/2020 dated 01.10.2020 from General Manager, Neyveli TPS-I, NLC India Limited.

Sir,

Reference is invited to above mentioned letter received from General Manager, Neyveli TPS-I regarding retirement of Neyveli TPS-I Unit No. 6 of 50MW capacity of NLC India Limited. The details furnished by NLC India Limited have been seen by the Central Electricity Authority.

It is seen from extract of minutes of meeting of 498th Board meeting held on 27.02.2020 that Board of Directors of NLC India Limited has accorded approval to phase out of Neyveli TPS-I from March, 2020 to September, 2020. The capacity of Unit No. 6 of 50 MW was decommissioned on 30.09.2020 by NLC India Limited.

The decision to decommission Unit No.6 of 50 MW capacity of Neyveli Thermal Power Station has been taken by NLC India Limited based on techno-economic & environmental reasons. Based on their decision, the capacity of the unit is being removed from the database of All India Installed Capacity **with effect from 30.09.2020.**

Yours faithfully

Sd/-
(P.C.Kureel)
Secretary, CEA

Copy for information to:

1. PPS, Secretary, MoP
2. SA to Chairperson, CEA
3. All Chief Engineers of CEA
4. All Heads of Subordinate offices, CEA
5. SA to Member (Planning/Hydro/ Thermal/ E&C/ GO&D/PS), CEA
6. IT Division, CEA for uploading on CEA website

Scanned By Scanner Go

15

File No.CEA-PL-14-38/1/2019-PDM Division

भारतसरकार
Government of India
विद्युतमंत्रालय
Ministry of Power
केंद्रीय विद्युतप्राधिकरण
Central Electricity Authority
पी. डी.एम. प्रभाग
Power Data Management Division

सेवा में,

जनरल मैनेजर,
नेवेली थर्मल पावर स्टेशन- I,
एनएलसी इंडिया लिमिटेड,
नेवेली- 607807, तमिलनाडु

विषय:- एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की यूनिट सं. 6 की 50 मेगावाट क्षमता को रिटायर करने के संबंध में |

संदर्भ: Letter No. TPS-I/P&T/Decom/230/2020 dated 01.10.2020 from General Manager, Neyveli TPS-I, NLC India Limited.

महोदय,

जनरल मैनेजर, नेवेली TPS-I, एनएलसी इंडिया लिमिटेड के नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 6 की 50 मेगावाट क्षमता को रिटायरमेंट के सम्बन्ध में प्राप्त उपर्युक्त पत्र की ओर संदर्भ आमंत्रित किया गया है। एनएलसी इंडिया लिमिटेड द्वारा प्रस्तुत विवरण केंद्रीय विद्युत प्राधिकरण द्वारा देख लिए गए हैं।

27.02.2020 को आयोजित 498 वीं बोर्ड की बैठक के मिनट्स से यह देखा गया है कि NLC इंडिया लिमिटेड के निदेशक मंडल ने नेवेली TPS-I को मार्च, 2020 से सितंबर, 2020 तक चरणबद्ध तरीके से हटाने की मंजूरी दे दी है। एनएलसी इंडिया लिमिटेड द्वारा इकाई सं. 6 की 50 मेगावाट क्षमता को दिनांक 30.09.2020 को डीकमीशन कर दिया गया है|

नेवेली थर्मल पावर स्टेशन- I की इकाई सं. 6 की 50 मेगावाट क्षमता को सेवानिवृत्त करने का निर्णय तकनीकी-आर्थिक और पर्यावरणीय कारणों के आधार पर NLC India Limited द्वारा लिया गया है। उनके निर्णय के आधार पर, इस इकाई की क्षमता को दिनांक 30.09.2020 से प्रभावी अखिल भारतीय स्थापित क्षमता के डेटाबेस से हटाया जा रहा है।

भवदीय,

(पी.सी. कुरील)
सचिव, के.वि.प्रा.

प्रति निम्नलिखित को सूचनार्थ :-

1. पी.पी.एस., सचिव (विद्युत), विद्युत मंत्रालय
2. अध्यक्ष, के.वि.प्रा. के वरिष्ट सहायक
3. के.वि.प्रा. के सभी अधिनस्थ कार्यालयों के प्रधान
4. के.वि.प्रा. के सभी मुख्य अभियंता
5. सदस्य (योजना/ जल विद्युत/ तापीय/ आ.एवं वा. / जी.ओ.एंड डी./ पी.एस.), के.वि.प्रा.
6. आई.टी.प्रभाग, के.वि.प्रा. को के.वि.प्रा की वेबसाइट पर अपलोड करने के लिए

Scanned By Scanner Go

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
O.A NO. 30 OF 2021

IN THE MATTER OF:

Dharmesh Shah ... Petitioners

Versus

Union of India & Ors. ... Respondents

KNOW ALL to whom these present shall come that I Satyendra Kumar Dotan S/o Radhey Shyam aged about 38 , Deputy Director in Central Electricity Authority, Ministry of Power, Sewa Bhawan, R.K. Puram, New Delhi . The above named Respondent No. 3 do hereby appoint A.R. Shaktivel, Advocate for the Respondent No. 3, Central Govt. Counsel, Hon'ble NGT, Chennai (herein after called the advocate/s) to be my/our Advocate in the above- noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried to heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawl, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for eash stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/or own acts, as if done by/me/us to all intents and purpose.

And I/we undertake that i/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate of his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereuntoset my/our hand to these presents the contents of which have been understood by m/us on this ____ day of _____ 2021.

Accepted subject to the terms of the fees.

A.R. Shaktivel, Advocate

CLIENT

सत्येंद्र कुमार दोतान
Satyendra Kumar Dotan
उप निदेशक/Deputy Director
केन्द्रीय विद्युत प्राधिकरण/C.E.A.
विद्युत मंत्रालय/Ministry of Power
भारत सरकार/Govt. of India
नई दिल्ली/New Delhi-66

A.R.SAKTHIVEL, B.Sc., B.L.
ADVOCATE
SENIOR PANEL COUNSEL
CENTRAL GOVERNMENT STANDING COUNSEL
MADRAS HIGH COURT
No.348/160, Thambu Chetty Street,
Hussain Plaza, III Floor, Chen... 0 001.
PH : 9841103806 Email : arslawassociates@gmail.com

Scanned By Scanner Go